

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

ITEM No. 3
(IB)-1334(PB)/2019

IN THE MATTER OF:

Pallash Portfolios Pvt. Ltd.

..... Petitioners/Applicant

v.

Today Hotels (New Delhi) Pvt. Ltd.

..... Respondent

Under Section 7 of Insolvency and Bankruptcy Code, 2016

Order delivered on 08.07.2019

Coram:

DR. DEEPTI MUKESH
HON'BLE MEMBER (JUDICIAL)

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner

Mr. Sumesh Dhawan, Ms. Vatsala Kak, Mr. Apoorva Chowdhary, Advs.

For the respondent

Ms. Pooja Saigal, Mr. Navneet Bhardwaj, Advs.

ORDER

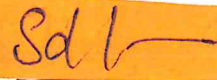
CA-1234(PB)/2019:-

The present application has been filed the applicant praying for permission to withdraw the application filed under Section 7 of the Code in view of the talks for settlement between the parties at time of filing the present application. In para 3 of the application shows that the parties have entered into a settlement talks and the matter is likely to be settled. Based on the said application, the withdrawal is sought. The application for withdrawal is allowed and thereby CP No. (IB)-1334(PB)/2019 is dismissed as withdrawn.

CA No. 1234(PB)/2019 & CP No. (IB)-1334(PB)/2019 are disposed of.



(S. K. MOHAPATRA)
MEMBER (TECHNICAL)



(Dr. DEEPTI MUKESH)
MEMBER (JUDICIAL)